

Scheduled Castes and Scheduled Tribes:—

- (1) Sixteenth Report regarding action taken by Government on the recommendations contained in their Seventh Report on the Ministry of Defence (Department of Defence Productions)—Reservations for Scheduled Castes and Scheduled Tribes in Defence Public Sector Undertakings.
- (2) Seventeenth Report regarding action taken by Government on the recommendations contained in their Eighth Report on the Ministry of Communications (Posts and Telegraphs Department) — Reservations for and Employment of Scheduled Castes and Scheduled Tribes in the Posts and Telegraphs Department.
- (3) Eighteenth Report regarding action taken by Government on the recommendations contained in their Ninth Report on the Ministry of Finance (Department of Banking)—Reservations for, and Employment of Scheduled Castes and Scheduled Tribes in the State Bank of India and its subsidiaries.

CENTRAL EXCISES AND SALT (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH): I beg to move for leave to introduce a Bill further to amend the Central Excises and Salt Act, 1944

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the

Central Excises and Salt Act, 1944."

The motion was adopted.

SHRI K. R. GANESH: Sir, I introduce the Bill.

12.08 hrs.

MATTERS UNDER RULE 377

- (1) REPORTED LOOTING OF JEWELS FROM AIR INDIA CARGO TERMINAL AT KENNEDY AIRPORT, NEW YORK

श्री शंकर दयाल सिंह (चतरा) माननीय अध्यक्ष जी, मैं सरकार का ध्यान कल जो कैनडी एयरपोर्ट न्यूयार्क में घटना घटी और एयर इंडिया के गोदाम में तकरीबन 5 लाख डालर के हीरे जवाहरात चोरी किये गये और जिस हथ से लुटेरों ने उन को लूटा, उस की ओर सरकार का ध्यान आकृष्ट करने हुए चाहूंगा कि सरकार इस पर वक्तव्य दे।

मान्यवर इसमें एयर इंडिया की जहा साख दम होती है वहां नुकसान भी हुआ है। इस लिए गम्भीरता से इस मामले को लेना चाहिये और अमरीका सरकार से यह कहना चाहिये कि उसको इसका हरजाना देना है। मैं इस सम्बन्ध में सरकार से कहना चाहूंगा कि सरकार इस पर एक वक्तव्य दे जिससे ससद सदस्यों को पूरी जानकारी हो।

- (11) NON-AVAILABILITY OF FOODGRAINS AND CEMENT IN GUJARAT

SHRI K. S. CHAVDA (Patan): I thank you very much for allowing me to raise two important matters under rule 377, regarding the State of Gujarat. One is regarding the non-

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†Introduced with the recommendation of the President.

[Shri K. S. Chavda]
availability of foodgrains in Gujarat. The Gujarat Government gives at present only one Kg. of grain per adult per month. Four starvation deaths have taken place in Surendernagar district, police opened fire on food rioters as a result of which one person died on the spot and some persons were injured. Therefore I request the Government to release at least 1.5 lakhs of tonnes of foodgrains per month to the State of Gujarat.

My second point is about the acute shortage of cement. According to today's Hindustan Times the Associated Cement Factory at Sevalia has been closed down from Saturday last due to shortage of coal supply; as a result of which there has been acute shortage of cement in the State of Gujarat. I am experiencing myself some difficulty; my hostel for Scheduled Castes is under construction in Dhmoj and no cement is available for the last three months.

Therefore Government, Government should make a statement regarding this and give some more cement to the State of Gujarat.

MR. SPEAKER. Now Shri R. S. Pandey may resume his speech on the Finance Bill.

PROF. MADHU DANDAVATE (Rajapur). Before that, I have a submission to make here I had written a letter to you this morning pointing out to you that though we are going to have a special discussion under Rule 193 on the supercession of the judges, the Prime Minister had chosen to make a policy statement on the supersession of the judges outside this House, from the May Day platform.

MR. SPEAKER: I have not allowed this. This is not a question of policy. She has got every right to

speaking outside. Don't be sensitive about this. You may also go on saying anything outside.

PROF. MADHU DANDAVATE: Sir, though this is not a breach of privilege, this is a breach of convention and propriety.

MR. SPEAKER: There is no question of propriety about it. Shri. Pandey.

12.12 hrs.

Finance Bill, 1973—Contd.

श्री राम सहय पांडे (राजनंदगाव)
अध्यक्ष महोदय , परसो अपने जब मुझे वित्त विधेयक पर बोलने की आज्ञा दी थी तब मैं आप के माध्यम से निवेदन करना चाहता था कि इस अभाव के वर्ष में अपने अतीत के अनुभवों के आधार पर पनी योजनाओं में सुधार करने की आवश्यकता है । हमने देश को आश्वासन दिया है हमें कि हम उस की विपन्नता को दूर करने का प्रयत्न करेंगे अपने साधनों द्वारा और अपनी श्रम शक्ति के द्वारा जहां श्रम शक्ति है वहां योगों द्वारा हम देश को समृद्धि की ओर उन्मुख बनायेंगे । हम अभाव के इस वर्ष को निराशा का रूप नहीं देना चाहते हैं, परन्तु अकाल और सूखे की स्थिति से याचना के निर्माण में लगे हुए जो लोग हैं उन्हें सचेत करने का प्रयास करेंगे ।

विजली के अभाव में भी जहां औद्योगिक क्षेत्र में उत्पादन पर आघात पहुंचा है, प्रहार हुआ है, वहां खेती के क्षेत्र को भी उस ने प्रभावित किया है । अगर मंरे आकड़े ठीक हैं तो उत्पादन के क्षेत्र में विजली की कमी के कारण लगभग 900 करोड़ रुपये की उत्पादन की क्षति हुई है और उस 900 करोड़ रुपये की क्षति का प्रभाव अगले वर्षों में भी पड़ेगा ।

मैंने आपसे कहा था कि वित्त मंत्रालय एक केन्द्र बिन्दु है जहां से तमाम नियोजन और संयोजन होता है । वित्त मंत्री अपने सभी मंत्रियों और मंत्रालयों से कहें कि उस के ऊपर